Regarding implementation of 73rd Constitutional Amendment Act, 1992 in Goa

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Hon. Speaker Sir, in 1989, the then Prime Minister Shri Rajiv Gandhi brought the 89th Amendment. It was passed in the Lok Sabha, but not in the Rajya Sabha. The idea was to strengthen the Panchayati Raj institution. Subsequently, in 1992, the 73rd Amendment was passed. The subjects that were there in the 11th Schedule of the Amendment were: health, education, fisheries, drinking water and sanitation. But till today, the 73rd Amendment has not been implemented in Goa. Gram Sabhas are passing resolutions against the ill-conceived laws that are being brought in Goa. Our rivers, forests and agricultural land are getting converted for crony capitalists. Goa is getting converted into a coal hub. I request the Government to implement the 73rd Amendment at the earliest.